

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.24
C.P.No.50/BB/2021

IN THE MATTER OF:

Mr. Neralakere Siddappa Siddarameswar ... Petitioner
Vs.
M/s. Hanmax Pharma Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ashok Kumar Tripathy, PCS
For the Respondent : Ms. Vynika Chikkana Goudar

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Respondent seeks a short accommodation on the ground that settlement talks are going on between the parties. It is noticed that Ld. Counsel for the Petitioner could not log in properly due to connectivity issues. Hence, one more opportunity is granted to both parties to work out the settlement and report the same, failing which, the matter will be taken up on the next of hearing.
3. List the case on **04.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi